

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 04 of 2026(SZ)

Sindhu R Puthiyidam, 443/A, Bodhi, Hill Avenue
Gardens, Christ Nagar Road, Vazhayila, : Applicant
Thiruvananthapuram -695564
Mob: 9495150189

Vs

State of Kerala & Ors

: Respondent(s)

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, FOR AND ON
BEHALF OF THE THIRD RESPONDENT**

Smrithi

Adv. Rema Smrithi V. K.

STANDING COUNSEL FOR THE THIRD RESPONDENT

SN



SABAH NAZEEMUDEEN
Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 04 of 2026(SZ)

Sindhu R Puthiyidam, 443/A, Bodhi, Hill Avenue
Gardens, Christ Nagar Road, Vazhayila, : Applicant
Thiruvananthapuram -695564
Mob: 9495150189

Vs

State of Kerala & Ors

: Respondent(s)

Index

1	Report filed by EE	1
2	Annexure – R3 - (a) – . A true copy of authorisation letter dated 17/03/2026.	4
3	Annexure – R3 - (b) – . A true copy of the consent dated 22/11/1999.	5-14
4	Annexure – R3 - (c) – . A true copy of the consent dated 02/11/2012 valid upto 31/08/2015.	15-19
5	Annexure – R3 - (d) – . A true copy of the letter to Secretary, Thiruvananthapuram Corporation dated 12/12/2024 along with its translation.	20-21
6	Annexure – R3 - (e) – . A true copy of the letter to Managing Director, Kerala State Poultry Development Corporation Limited, KEPCO- Pettah dated 26/03/2026	22-23
7	Annexure – R3 - (f) – . A true copy of the letter from KEPCO dated 01/04/2026.	24-30
8	Annexure – R3 - (g) – . A true copy of circular PCB/GEN/C/1/2005 dated 30/03/2005.	31-32



SABAH NAZEEMUDEEN
Environmental Engineer

9	Annexure – R3 - (h) –. A true copy of the Closure Intention Notice dated 19/06/2026	33-34
---	--	-------

Dated this the 1st day of July 2026



SABAH NAZEEMUDEEN
Environmental Engineer

Subi

Adv. Rema Smrithi V. K.

STANDING COUNSEL FOR THE THIRD RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 04 of 2026(SZ)

Applicant: Sindhu R Puthiyidam, 443/A, Bodhi, Hill Avenue Gardens,
Christ Nagar Road, Vazhayila, Thiruvananthapuram - 695
564
Mob: 9495150189

Respondents: State of Kerala & Ors

Report filed by the Environmental Engineer, Kerala State Pollution Control Board, District Office, Thiruvananthapuram on behalf of the 3rd respondent, Kerala State Pollution Control Board, in Original Application No. 04/2026

1. I, Sabah Nazeemudeen, aged 43 years, working as Environmental Engineer, Kerala State Pollution Control Board, District Office Thiruvananthapuram, is authorised to represent the 3rd Respondent in the Original Application no.04/2026. A true copy of the authorisation letter is appended and marked as **Annexure R3-(a)**. The factual submissions made hereunder are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.

The Original Application is filed against M/s. Hi-Tech Broiler Breeding Farm and Automated poultry Feed plant, Christ Nagar Road, Kudappanakkunnu, Thiruvananthapuram operated by KEPCO(Kerala State Poultry Development Corporation) which is a State Government undertaking. The applicant has raised grievances regarding unhygienic operation of the poultry farm further stating that nearly 200 families are forced to tolerate unbearable stench, fly infestation, and unhygienic surroundings and the condition gets worsened every monsoon.

1. It is humbly submitted that the unit had submitted application for consent under Water act on 08/02/1999. Consent under the Water Act was issued on 22/11/1999 (Consent No. W/01/066/99) with validity upto 31/12/2001.



SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer



copy of the consent is appended and marked as **Annexure R3-(b)**. The consent was periodically renewed up to 2015. The last Consent to Operate Renewal was issued for the production of Broiler breeding farm/day old chicks – 7000 no./day, Eggs – 2000 no.s/day. A true copy of the consent is appended and marked as **Annexure R3-(c)**. Complaints were received against the unit from 2010 onwards and based on enquiries, timely directions were issued to the Managing Director, Kerala State Poultry Development Corporation Limited. Further a letter was also forwarded to Secretary, Thiruvananthapuram Corporation vide letter No: PCBDTM/397/2024-EE dated 12/12/2024 to take necessary action on the matter based on the complaints received during that time. A true copy of the letter is appended and marked as **Annexure R3-(d)**

2. Based on the petition filed in OA 04/2026 a fresh inspection was conducted by the Board officials on 25/03/2026 at Hi- Tech Broiler Breeding Farm and Automated Poultry Feed Plant at Christ Nagar Road, Kudappanakkunnu, Thiruvananthapuram.

During the inspection, it was observed that:

- The unit is situated in an extent of 50 acres of land.
- The unit does not possess valid consent of the Board.
- A Total of 7 sheds were observed in the premises, which include four egg-laying sheds, two grower sheds and one brooder shed.
- Chicks are reared in the brooder shed for a period of 45 days, after they are shifted to the grower shed. Both grower sheds are not occupied simultaneously. During inspection, no chicks were observed in the brooder shed.
- A total of 12000 poultry were present in the unit as informed by the authority.
- The sheds are provided at an elevated level, with a platform beneath to collect the excreta falling from the poultry sheds. The authority of the unit informed that the excreta is periodically cleaned and drained towards the manhole provided, which is connected to a biogas plant.
- Four deep burial Pits have been provided in the premises.
- The brooder shed is located at the distance of about 40m from the nearest residence, while other sheds maintain a minimum distance of 50m from nearest residence.
- During the inspection, the complainant was met and the details of the complaint was enquired. The main issues reported by the complainant were foul odour and fly nuisance emanating from the unit.
- The authority of the unit informed that the Automated Poultry Feed Plant has not been in operation for the past two years. It was also stated that the Hi-Tech Broiler Breeding Farm is currently under construction and is expected to be made operational within 6 months to 1 year.



SABAH NAZEEMUDEEN
Environmental Engineer

Handwritten signature



3. Based on the inspection findings, a letter dated 26/03/2026 was issued to the Managing Director, Kerala State Poultry Development Corporation Limited, KEPCO-Pettah to take necessary action to mitigate bad odour and to maintain healthy environment in and around the surroundings of the unit. It was also instructed to apply for the Consent to Operate of the Board within 10 days from the date of receipt of the letter. A true copy of the letter is appended and marked as **Annexure R3-(e)**.
4. The unit submitted reply dated 01/04/2026 mentioning that they had obtained the consent to operate-renewal order on 02.11.2012 vide consent no:PCB/TVM-DO/COMP/AE3-20112010. Later The Kerala Panchayath Raj (Licensing of Livestock farms) act 2012 and the subsequent amendment dated 28.01.2024 envisaged that government farms shall function without obtaining any license from the LSGD and shall maintain pollution mitigation systems in place. In the letter they have also mentioned about the waste management and farm practises in the unit. A true copy of the letter is appended and marked as **Annexure R3-(f)**.
5. It is submitted that as per the circular of the Board dated 30/03/2005 Poultry farm with poultry greater than 100 no.s comes under the purview of the Board and shall operate only with the valid Consent of the Board. The unit was issued consent under orange category as per the above circular. As per the latest classification of Board, poultry farms are considered under green category. A true copy of circulars is produced as **Annexure.R3-(g)**
6. Since the unit is functioning without valid consent of the Board and as the reply furnished by the unit was found unsatisfactory, a Closure Intention Notice was issued to the unit on 19/06/2026. A true copy of the notice is attached & produced is **Annexure R3-(h)**
7. It is respectfully submitted that the further necessary action shall be taken expeditiously in accordance with law. The Board shall continue to monitor the matter and place further status reports before this Hon'ble Tribunal.
8. All that stated above are true to the best of my knowledge, information and belief.

Sabah
Nazeemudeen

Digitally signed by Sabah
Nazeemudeen
Date: 2026.06.29 10:29:09

SABAH NAZEEMUDEEN
Environmental Engineer



General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി ഒ., തിരുവനന്തപുരം – 695 004



File No. KSPCB/392/2026-EE-4

Dated: 17-03-2026

AUTHORIZATION

Sub: OA No. 04 of 2026 (SZ) - Earlier OA No. 640 of 2025(PB)

The Environmental Engineer, District Office, Thiruvananthapuram is hereby authorized to represent the Board in OA No. 04 of 2026 (SZ) before the Hon'ble NGT.

For and on behalf of the

KERALA STATE POLLUTION CONTROL BOARD

MEMBER SECRETARY

To:

The Environmental Engineer,
District Office,
Thiruvananthapuram

Digitally signed by
RATISH MENON
Date: 17-03-2026
21:58:05

Copy to:

Adv. Rema Smrithi V.K.
New No.22 (Old No. 52), 1't floor
M.G Ramachandran Road
Kalakshetra Colony
Besant Nagar, Chennai - 600090

Signature



SABAH NAZEEMUDEEN
Environmental Engineer

DUPLICATE



KERALA STATE POLLUTION CONTROL BOARD

V S Doubrig Development Corp.
Kudapennakunnu.

CONSENT

under

Water (Prevention & Control of Pollution) Act

Signature

SABAH NAZEEMUDEEN
Environmental Engineer





KERALA STATE POLLUTION CONTROL BOARD

CONSENT



under
Water (Prevention & Control of Pollution) Act



854

SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD

CONSENT

under

Section 25-26 of Water (Prevention & Control of Pollution) Act

Consentee : M/s. Kerala State Pollution
Development Corporation Ltd,
Kudampuzha, Kunn,
Thiruvananthapuram.

Consent No.: W/ 01/066/99

SABAH NAZEEMUDEEN
Environmental Engineer

Environmental Engineer
SABAH NAZEEMUDEEN



7

File No. PCB/TVM/W/17/99

Consentee Industry/Institution... M/s. Kerala State Poultry
Development Corporation, Kudappanakunnu
Poultry Complex, Kudappanakunnu.
Thiruvananthapuram

Telephone No :

Village : Kudappanakunnu

Taluk : Thiruvananthapuram

Distret : Thiruvananthapuram

Survey No : 2364

Ward : VI

Panchayat/Municipality/

Municipal Corporation : Kudappanakunnu

Category of Industry / Institution : Red / Orange / Green

Scale : large / medium / small

Consent fee (annual) : Rs. 10,000/-

Name, Designation & Address of

1. Occupier : Sri. A. Ajithkumar
Managing Director

2. Authorised Agent :



SABAH NAZEEMUDEEN
Environmental Engineer

Consent under Section 25/26 of the Water (Prevention & Control of Pollution) Act 1974 and amendments there to and incorporating requirements under other sections of the Act is hereby granted to the consentee to discharge trade effluent / sewage into land for
Percolation
subject to the following conditions.

This consent is valid upto:

31.12.2001

Conditions:

1. This consent is granted subject to the power of the Board to review and make variation in or revoke the conditions as the Board deems fit as per section 27 of the Act.
2. For renewal of the consent in case of continuance of discharge, application in the prescribed form shall be submitted to the Board between 3 and 4 months in advance of the date of expiry of the consent along with this consent book.
3. No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and / or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.



SABAH NAZEEMUDEEN
Environmental Engineer

9



SABAH NAZEEMUDEEN
Environmental Engineer

4. The effluent characteristics should be within the following tolerance limits:

Sl. No	Characteristic	Unit	Tolerance limit
1.	pH		5.5 to 9.0
2.	Biological oxygen Demand (3 days at 27°C)	mg/l (max)	30
3.	Suspended Solids	"	100
4.	Oil and Grease	"	10

SABAH NAZEEMUDEEN
Environmental Engineer



Effluent should not contain any other pollutant

5. Samples of effluent should be collected at least once in three months from the outlet(s) and analysis, as per standard methods, conducted in laboratories approved by the Board. Daily measurement of quantity of flow of effluent through the outlet(s) should be made by suitable measuring equipment. Records of effluent analysis and flow measurements should be maintained and made available to the inspecting officers of the Board whenever called for. Effluent monitoring report consisting of effluent analysis and flow measurement data is to be submitted in the specified format to the Head Office and the Regional / District Office of the Board before the 10th of every 3rd month. Any such other information as may be called for as per the statutes is to be furnished promptly.

6. The daily quantity of effluent discharge in litre should not exceed the following:

Outlet 1: 15,000 (Fifteen thousand only)

Outlet 2:

Outlet 3:

Outlet 4:

7. ~~The effluent is to be discharged through proper dispersion arrangement.~~ Proper arrangements for utilization of effluent for irrigation or other forms of disposal us to land are to be provided.

8. Suitable species of trees should be planted and maintained within and along the periphery of the factory premises, forming a green belt to improve the environment.

SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer



9. The effluent is to be discharged only through the outlet(s) identified hereunder.

Outlet, discharging effluent from the factory of the consentee,

situated in Kudappanakkunn

village of Thiruvananthapuram taluk and

VI

ward of Kudappanakkunn

panchayat/municipality/municipal corporation in

Thiruvananthapuram district

into land for percolation the

location being as shown in the drawing attached.

10. The production rate of the industry is specified as

10. Effluent treatment facilities shall be provided before 30-9-2000 and the proposed for the same shall be submitted before 31.3.2000.

11. The solid wastes shall be incinerated or disposed off safely as per the plans to be got approved by the board.

Date

Seal 22/11/99.

Signature

name and designation of
issuing officer

Self-



12

SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer

RENEWAL OF CONSENT

The consent is renewed upto.....31.12.2004.....
.....subject to the conditions in
pages.....2 to 7.....with the change noted hereunder.

Changes

SABAH NAZEEMUDEEN
Environmental Engineer

Sd/-

SABAH NAZEEMUDEEN
Environmental Engineer

Date
Seal

1-10-2002

Signature
name and designation of
issuing officer

Sd/-



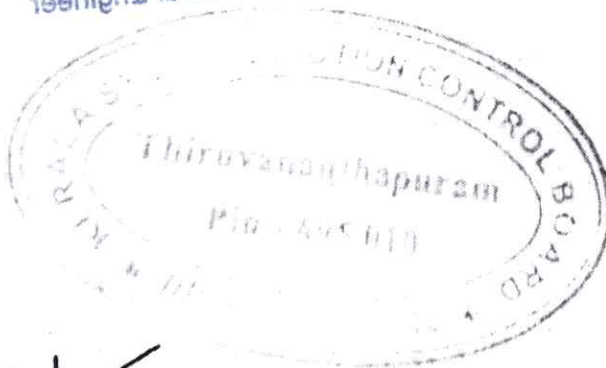
RENEWAL OF CONSENT

The consent is renewed upto.....31.12.2007.....
.....subject to the conditions in
pages.....2, 6, 7.....with the change noted hereunder.

Changes

SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer



Date
Seal

4/1/07

Signature
name and designation of
issuing officer

[Handwritten Signature]

K.R. SANTHOSH KUMAR
Environmental Engineer

File No. PCB/TVM-DO/COMP/AB-201/2010

Date: 02-11-2012



16/11/12

KERALA STATE POLLUTION CONTROL BOARD
District office, Plamoodu Jn., Thiruvananthapuram

INTEGRATED CONSENT TO OPERATE - RENEWAL

ISSUED UNDER

The Air (Prevention & Control of Pollution) Act, 1981

The Water (Prevention & Control of Pollution) Act, 1974

&

The Environment (Protection) Act, 1986

TO

**Kerala State Poultry Development
Corporation Ltd.,**

**Broiler breeding farm at Kudappanakunnu,
Thiruvananthapuram.**

Consent No. PCB/TVM-DO/ICO/PLF/487/2012



o/c

SR

SABAH NAZEEMUDEEN
Environmental Engineer



15
SABAH NAZEEMUDEEN
Environmental Engineer

GENERAL DETAILS:

1. Date of issue	02-11-2012
2. Validity	31-08-2015
3. Location of the establishment	Kerala State Poultry Development Corporation Ltd., Broiler breeding farm at Kudappanakunnu, Thiruvananthapuram.
4. Occupier details	Managing Director, Kerala State Poultry Development Corporation Ltd., Ph: 0471-2478585, 2468585
5. Survey Number	2364
6. Village	Kudappanakunnu
7. Taluk	Thiruvananthapuram
8. District	Thiruvananthapuram
9. LSGI & Ward	Thiruvananthapuram Corporation Ward no. VI
10. Category	ORANGE
11. Scale	SMALL
12. (a) Fee remitted	₹ 65,000/-
(b) Annual fee	₹ 10,000/-
13. Capital Investment	₹ 69.15 lakh
14. Water consumption	500 lit/day
15. Products/ Activity	Broiler breeding farm/ Day old chicks - 7000 no./day Eggs - 2000 no./day

Kerala State Pollution Control Board, District Office, Thiruvananthapuram
Environmental Engineer



2. CONDITIONS:

- 2.1 This Integrated Consent to Operate-Renewal is granted subject to the power of the Board to review and make variation in all or any of the conditions laid hereunder.
- 2.2 This Integrated Consent to Operate-Renewal unless withdrawn earlier and subject to condition no.2.1 shall be valid up to **31-08-2015**. For renewal of consent, application in the prescribed form shall be submitted to the Board in the third month before the date of expiry of this consent.
- 2.3 The occupier shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 2.4 Burial facility shall be maintained and operated for the disposal of any dead chicks. The burial pit shall be covered with concrete slab along with vent pipe.
- 2.5 Periodical removal of excreta generated in the farm shall be ensured and separate shed/room with adequate enclosure and roof shall be utilized for storing the same before disposal.
- 2.6 Chicken slaughtering shall not be done in the unit.
- 2.7 The disposal of wastewater/wash water generated from the farm shall be disposed through the two biogas plant provided in the unit and the same shall be operated and maintained properly and regularly.
- 2.8 Suspended particulate matter at the boundary of the premises shall not exceed 200 microgram/ m³.

Kerala State Pollution Control Board, District Office, Thiruvananthapuram


SABAH NAZEEMUDEEN
 Environmental Engineer



- 2.9 The sound level measured 1 m outside the boundary of the premises shall not exceed 55 dB (A) Leq during day time.
- 2.10 The location of the unit shall be as shown in the drawing attached. No change or alteration to it shall be made.
- 2.11 The applicant shall put up a signboard near the entrance of the unit to display the name of the unit and important consent conditions.

Encl: Approved location plan


Signature & Seal of
Issuing Authority
K.R. SANTHOSH, J. CIVIL
ENGINEER

Date: 02-11-2012



Copy to:

The Chief Environmental Engineer,
Regional Office.



SABAH NAZEEMUDEEN
Environmental Engineer



Kerala State Pollution Control Board, District Office, Thiruvananthapuram

1. THE UNITED STATES OF AMERICA
2. THE STATE OF NEW YORK
3. COUNTY OF ALBANY

SITELINK ET
107
KOP CO, KUDIPPERS
LEINWILL. *[Signature]*

K.R. SANTIAGO MORA
CURRICULUM VITAE

HATE HER
BUT DING

208/1

12



WRELA STATE RURAL DEVELOPMENT CORPORATION LTD

Addressing Ozone Depletion
with the
TNA

WILL
STUDY collected with & every
FOND

NAME
FOOT. PATH

Book 10

Algebra

① Lower 2, 4 & 5 are
under construction, completed



[Signature]
CIVIL ENGINEER
FALCON CORPORATION
LOCATION & STREET INFORMATION
[Stamp: RECEIVED JUL 19 1978]

SABAH NAZEEMUDEEN
Environmental Engineer

19



0471-2303844

e.mail: kspcbdotvpm@gmail.com

Website: kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM

ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM - 695 004

ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/397/2024-EE

തീയതി : 12/12/2024

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

സെക്രട്ടറി

തിരുവനന്തപുരം കോർപ്പറേഷൻ

തിരുവനന്തപുരം.

വിഷയം: കൂടപ്പനക്കുന്നിൽ പ്രവർത്തിച്ചുവരുന്ന KEPCO യുടെ ഉടമസ്ഥതയിലുള്ള പൗൾട്രി ഫാമിനെതിരെയുള്ള പരാതി - സംബന്ധിച്ച്.

സൂചന: 02/07/2024 തീയതിയിൽ സമർപ്പിച്ച പരാതി.

സർ,

മേൽ വിഷയത്തിലേയ്ക്കും സൂചനയിലേയ്ക്കും ശ്രദ്ധ ക്ഷണിക്കുന്നു. KEPCO യുടെ ഉടമസ്ഥതയിലുള്ള പൗൾട്രി ഫാമിൽ നിന്നുള്ള മലിനീകരണം സംബന്ധിച്ച് ലഭിച്ച പരാതിയുടെ പകർപ്പ് ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു. ഇക്കാര്യത്തിൽ നിയമാനുസൃത നടപടി സ്വീകരിക്കണമെന്നും കൈക്കൊണ്ട നടപടികൾ നേരിട്ട് പരാതികക്ഷിയെ അറിയിക്കണമെന്നും പകർപ്പ് ഈ ഓഫീസിൽ ലഭ്യമാക്കണമെന്നും താല്പര്യപ്പെടുന്നു.

വിശ്വസ്തതയോടെ

ഉള്ളടക്കം : മേൽ പ്രകാരം.

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്:

- 1) ശ്രീമതി സിന്ധു ആർ. പുരയിടം
ബോധി, 443/ A,
Opp. KEPCO -പൗൾട്രി ഫാം
വഴയില, മുളളിപ്പാറ, കരകുളം പി.ഒ., തിരുവനന്തപുരം.

✓ 2) Complaint Cell, DO, Tvm.

SABAH NAZEEMUDEEN
Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM – 695 004

ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004

PCBDTM/397/2024-EE

Date: 12-12-2024

From

Environmental Engineer

To

Secretary
Thiruvananthapuram Corporation
Thiruvananthapuram.

Subject : Regarding the complaint against the poultry farm owned by KEPSCO operating in Kudappanakunnu.

Reference : Complaint submitted on 02/07/2024

Sir,

Kind attention is invited to the subject and reference cited above. A copy of the complaint received regarding pollution from a poultry farm owned by KEPSCO is enclosed herewith. It is requested that appropriate legal action be taken in this regard. The action taken may be communicated directly to the complainant, and a copy of the same may also be forwarded to this office.

Your's faithfully

Enclosure: as above


Environmental Engineer

Copy to,

- 1) Smt. Sindhu R Pudhiyidam
Bodhi, 443/A,
Opp. KEPSCO – Poultry farm
Vazhayila, Mullippara, Karakulam.P.O
Thiruvananthapuram

- 2) Complaint Cell, DO, TVM



SABAH NAZEEMUDEEN
Environmental Engineer

o/c

0471-2303844
e.mail:kspcbdtvpm@gmail.com
website:kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM

ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

P.O. 12/96 (4,5), PLAMOODE JN., PATTON PO, THIRUVANANTHAPURAM - 695 004

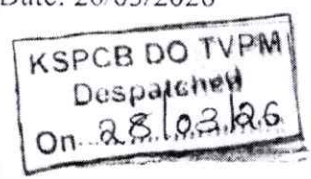
പി.ഒ. 12/96 (4,5), പ്ലമൂട്ട് ജംഗ്ഷൻ, പട്ടം പോസ്റ്റ്, തിരുവനന്തപുരം - 695 004

PCBDTM/397/2024-EE

Date: 26/03/2026

From,

Environmental Engineer



To,

Managing Director
Kerala State Poultry Development Corporation Limited
Kepeo - Pettah
Trivandrum - 695024

Sub: Complaint against inadequate pollution control measures in M/s. KEPCO, Vazhayila, Kudappanakunnu. reg

Ref: 1) Complaint dated 02/07/2024

2) Letter No. PCBDTM/397/2024-EE dated 12/12/2024 given to the Secretary, Trivandrum Corporation

3) NGT case - OA No. 4/2026 (SZ)

4) Inspection conducted in the unit on 25/03/2026

Sir,

Kindly see the references above including the NGT case filed against bad odour and unhealthy surroundings from M/s. KEPCO functioning at Vazhayila, Kudappanakunnu. During the complaint enquiry conducted on 26/03/2026 the authorities present at the unit had informed that there are 12,000 poultry with 7 sheds and it is functioning since 1992. **But it is seen that you have not obtained the Consent of the Board till date.** As per the categorization of the Board the unit has to be obtain a Consent under Green Category. Also it was observed that there is foul odour and unhygiene environment in and around the farm which can cause nuisance and health issues to the nearby residents. Hence you are hereby strictly directed to comply with the following directions :

(Signature)

SABAH NAZEEMUDEEN
Environmental Engineer



- i. Apply and obtain the consent of the Board through the website www.keralapcbonline.com.
- ii. Take urgent necessary measures to improve the hygiene of the farm.
- iii. Stringent measures shall be taken to prevent nuisance due to odour and flies infestation from your unit.

The action taken in this regard shall be reported to this office within 10 days of the receipt of this letter without fail.

Sabah
Nazeemudeen

Digitally signed by Sabah
Nazeemudeen
Date: 2026.03.26 17:08:36 +05'30'

Environmental Engineer

Copy to,
Secretary
Trivandrum Corporation



Handwritten signature in green ink.

SABAH NAZEEMUDEEN
Environmental Engineer



SABAH NAZEEMUDEEN
Environmental Engineer
23



KERALA STATE POULTRY DEVELOPMENT CORPORATION LIMITED

[A Government of Kerala Undertaking]

Regd. Office : TC. 30/697, Pettah, Thiruvananthapuram - 695 024

Tel : 0471-2478585, 2468585, 2477676, Fax : 0471-2477676, 2468585

CIN : U01222KL 1989SGC005559, GST No.: 32AAACK9577F1ZF

Email : kepcopoultry@gmail.com, kspdc@yahoo.co.in Web: www.kepcoco.in

Ref.No. KSPDC/BBF-Pollution Control/2026

Dated: 01/04/2026

TO

**ENVIRONMENTAL ENGINEER
KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, PLAMOODU JUNCTION
THIRUVANANTHAPURAM**

Sir

Sub: KSPDC-Broiler Breeding Farm Kudappanakkunnu-Complaint against inadequate pollution control measures-details forwarding reg.

Ref: That office letter no PCBDTM/397/2024/EE-dt: 26/03/2026

Your kind attention is invited to the reference cited above. The Farm under the ownership of Govt. of Kerala started its operations in the year 1993 and being successfully run all along these years. The Farm is being run on scientific principles followed elsewhere in the country.

I am to inform you that consent to operate-renewal was obtained on 2012 and attached as Annexure No.I. Also to inform that there is no foul odour and unhygienic environment existing in the farm. Your observation on the contrary is not supported by any mahazr signed by the Farm Manager during the joint visit.

The 3 point recommendations by the Pollution Control Board is already in place and details are elaborated vide Annexure No. II attached. I am to ensure that any further suggestions on scientific principles recommended by the board will be implemented without any lapse.

This is for your kind information and necessary action.

Yours faithfully,

SABAH NAZEEMUDEEN
Environmental Engineer

MANAGING DIRECTOR
KERALA STATE POULTRY
DEVELOPMENT CORPORATION LIMITED

Encl: Annexure I&II

Broiler Breeding Farm
Poultry Complex, Kudappanakkunnu
Thiruvananthapuram - 5
Tel : 0471-2731568 Mob : 9495000914

Layer Breeder Farm
Poultry Complex, Kottiyam
Kollam - 691 571
Tel : 0474-2535869 Mob : 9495000913



Broiler Breeding Farm
Poultry Complex, Maia
Kuzhur, Thrissur
Mob : 9495000913

File No. PCB/TVM-DO/COMP/AE3-201/2010

Date: 02-11-2012



KERALA STATE POLLUTION CONTROL BOARD
District office, Plamoodu Jn., Thiruvananthapuram

INTEGRATED CONSENT TO OPERATE - RENEWAL

ISSUED UNDER

The Air (Prevention & Control of Pollution) Act, 1981
The Water (Prevention & Control of Pollution) Act, 1974

&

The Environment (Protection) Act, 1986

TO

✓ Kerala State Poultry Development
Corporation Ltd.,
Broiler breeding farm at Kudappanakunnu,
Thiruvananthapuram.
Consent No. PCB/TVM-DO/ICO/PLF/487/2012


SABAH NAZEEMUDEEN
Environmental Engineer



GENERAL DETAILS:

1. Date of issue	02-11-2012
2. Validity	31-08-2015
3. Location of the establishment	Kerala State Poultry Development Corporation Ltd., Broiler breeding farm at . Kudappanakunnu, Thiruvananthapuram.
4. Occupier details	Managing Director, Kerala State Poultry Development Corporation Ltd., Ph: 0471-2478585, 2468585
5. Survey Number	2364
6. Village	Kudappanakunnu
7. Taluk	Thiruvananthapuram
8. District	Thiruvananthapuram
9. LSGI & Ward	Thiruvananthapuram Corporation Ward no. VI
10. Category	ORANGE
11. Scale	SMALL
12. (a) Fee remitted	₹ 65,000/-
(b) Annual fee	₹ 10,000/-
13. Capital Investment	₹ 69.15 lakh
14. Water consumption	500 lit/day
15. Products/ Activity	Broiler breeding farm/ Day old chicks - 7000 no./day Eggs - 2000 no./day

Kerala State Pollution Control Board, District Office, Thiruvananthapuram

SABAH NAZEEMUDEEN
Environmental Engineer



2. CONDITIONS:

- 2.1 This Integrated Consent to Operate-Renewal is granted subject to the power of the Board to review and make variation in all or any of the conditions laid hereunder.
- 2.2 This Integrated Consent to Operate-Renewal unless withdrawn earlier and subject to condition no.2.1 shall be valid up to 31-08-2015. For renewal of consent, application in the prescribed form shall be submitted to the Board in the third month before the date of expiry of this consent.
- 2.3 The occupier shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 2.4 Burial facility shall be maintained and operated for the disposal of any dead chicks. The burial pit shall be covered with concrete slab along with vent pipe.
- 2.5 Periodical removal of excreta generated in the farm shall be ensured and separate shed/room with adequate enclosure and roof shall be utilized for storing the same before disposal.
- 2.6 Chicken slaughtering shall not be done in the unit.
- 2.7 The disposal of wastewater/wash water generated from the farm shall be disposed through the two biogas plant provided in the unit and the same shall be operated and maintained properly and regularly.
- 2.8 Suspended particulate matter at the boundary of the premises shall not exceed 200 microgram/ m³.

Kerala State Pollution Control Board, District Office, Thiruvananthapuram



SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer

- 2.9 The sound level measured 1 m outside the boundary of the premises shall not exceed 55 dB (A) Leq during day time.
- 2.10 The location of the unit shall be as shown in the drawing attached. No change or alteration to it shall be made.
- 2.11 The applicant shall put up a signboard near the entrance of the unit to display the name of the unit and important consent conditions.

Encl: Approved location plan


Signature & Seal of
Issuing Authority

Date: 02-11-2012

OFFICE SEAL

Copy to:

The Chief Environmental Engineer,
Regional Office.


SABAH NAZEEMUDEEN
Environmental Engineer




Kerala State Pollution Control Board, District Office, Thiruvananthapuram

SABAH NAZEEMUDEEN
Environmental Engineer

Description

1. Kerala State Poultry Development Corporation Limited was incorporated in the year 1989 under Companies Act 1956 with 100% share holding by the Governor of Kerala.
2. The Corporation was started with a vision to promote poultry farming in the state and to act as a facilitator to attain self sufficiency in broiler and layer production and also empowering rural poor through fiscal autonomy.
3. The Corporation started its operations in 1993 with the commissioning of Broiler Breeding Farm in a non residential area at Kudapanakunnu which was classified as Grama Panchayath at that time and there were no dwellings in the near vicinity of the farm when it was started in the year 1993.
4. The Broiler breeding farm under the ownership of the Corporation is situated in a 40 acre thickly planted hillock with lot of natural vegetation and trees. These natural resources act as a green belt and cover the farm premises.
5. This Broiler Breeding Farm is the only facility owned by the State Government to act as a buffer to protect farming community against the unscrupulous trade practices followed by the private traders in the poultry industry and to strengthen the livelihood of broiler farmers of the State.
6. This farm acts as a bolster to the functioning of the Corporation which employs nearly 220 employees
7. The farm is well managed by the Farm Manager who is a qualified Veterinarian conversant with the scientific poultry management practices.
8. The state Pollution Control Board accorded the consent to operate-renewal order on 02.11.2012 vide PCB/TVM-DO/COMP/AE3-201/2010. Later The Kerala Panchayath Raj (Licensing of Livestock farms) act 2012 and the subsequent amendment dated 28.07.2024 envisages that government farms shall function without obtaining any license from the LSGD and shall maintain pollution mitigation systems in place.
9. The farm has the capacity to rear fifteen thousand birds, however only 9,000-12,000 birds are reared at a time. The poultry are housed in elevated cage system instead of the conventional deep litter system which causes air pollution. The excreta of the birds are collected in the concrete floor under the cage and immediately collected. The floors are washed away paving no chance for waste materials idling for a long time. This is the method followed elsewhere in the country in scientific management of poultry farms.


SABAH NAZEEMUDEEN
 Environmental Engineer



10. These waste materials are collected to a Biogas plant and a large manure pit. This satisfies the CPCB guide lines for pollution control methods in poultry farms. The CPCB in its Environmental guide lines for poultry farms issued on August 2021 vide clause no 4.0 classified farms having a capacity of 5000-25000 birds as "small farms" and vide clause no 6.2 "Composting" is a method of disposal for the solid wastes generated in farms classified under category "small farms". Nevertheless our farm though comes under category "small" is equipped with a biogas plant facility for management of solid wastes, which is stipulated only for the medium and large size poultry farms having capacity of 25,000-100,000 birds and above 1 lakh birds respectively (credentials attached).
11. The faecal material of the birds is the only solid wastes which are generated and which are managed on daily basis by adopting scientific principles using biogas plant. The biogas plants are normally not roofed. The slurry is sun dried kept in a storage place and then sold out.
12. In addition to the above arrangement the farm practices scientific management and good manufacturing practices (GMP) by indulging in scientific waste management by using no flee bait named PROPOXUR and Clinar Solutions to avoid fly problem in the farm. Also the drug EMLARVPRO/MUSCARTIN, a Larvicide is mixed in the feed to prevent the fly problem completely. These are the latest techniques in vogue to preempt the fly problems if any in the poultry farms.
13. Dead birds if any are disposed off in the mortality pits which are constructed using concrete slabs.
14. It is pertinent to note that there are no environmental and health hazards of any sorts are experienced as the farm is located in a vast area of 42 acres of land with natural green belt protection.
15. Also it is pertinent to note that the dwellers who are now residing in the near vicinity of the farm pollute the environment by depositing their garbage and solid wastes along the boundary wall of the farm which only actually causes the stench. This also endangers the bio security mechanism of the farm which is very essential for the health of birds maintained in the farm.
16. The District Collectorate, Dooradarshan Kendra, Livestock Management training centers, Kerala Livestock Development Board's Genome Lab, District Livestock Farm, Regional Poultry Farm under the Dept. of AHD are functioning in the near vicinity of the farm ad no complaints have so far been received from these institutions with regard to any pollution related issues.



SABAH NAZEEMUDEEN Managing Director
Environmental Engineer





KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

File NO. PCB/GEN/C/1/2005

Dated: 30.03.2005

CIRCULAR

Sub: Categorization of industries into Red/Orange/Green for consent management.

- Ref: 1. Notification no. G.O.(Rt) No. 2536/2002/H&FWD dated 21.10.2002.
2. Decision of the 137th meeting of the Board held on 31.1.2003.
3. Minutes of the meeting on 5.02.2005 of the committee constituted for the purpose.

The committee constituted by the 137th meeting of the Board as per the Water Amendment Rules 2002 for categorization of industries /institutions for inclusion under Schedule IV of the Rules met on 5th February 2005. The committee, after examining the suggestions received from Regional /District Offices, decided to include the following 18 types of industries under different categories under Schedule IV of the Water Rules 2002.

Categorization of industries/ institutions for consent management

I. Red category

78. Fish market
79. Waste toxic materials processing

II. Orange category

43. Aluminium powder coating
44. Aluminium vessel making
45. Ayurvedic nursing homes/ hospitals (except health clubs)
46. Burial ground
47. Bus body/ boat building
48. Cashew processing (wet process)
49. Chicken stalls (without slaughtering)
50. Flour mills having curry powder unit/ wet grinder & Flour mills for dry grains (commercial)
51. Inland waterways / Highways projects
52. Organic manure processing
53. Petrol bunk
54. Resorts & House boats
55. Saw mill, furniture making (including steel), carpentry etc.
56. Tiles & interlock bricks
57. Waste materials processing (glass cullets, plastic)

III. Green category

68. Flour mills for milling of dry grains like rice, wheat, dal etc. (domestic job works)



Sd/-
MEMBER SECRETARY.

SABAH NAZEEMUDEEN
Environmental Engineer

I List of Industries under RED category

1. Animal skin/hide processing
2. Clay processing (using chemicals)
3. Coir units with dyeing /bleaching
4. Latex centrifuging / creaming
5. Shipyard and ship breaking unit
6. Waste oil reprocessing

II List of Industries under ORANGE category

1. Coir defibring
2. Housing flats & apartments, air ports, office buildings & industries generating only domestic effluent.
3. Fishing harbours
4. Garbage processing
5. Manufacture of crepe/crumb rubber
6. Manufacture of ayurvedic medicines
7. Poultry farms, pig farms, hatchery
8. Ribbed smoked rubber sheets

III List of Industries under GREEN category

1. Aerated water
2. Ayurvedic medicinal formulations, Ayurvedic Health Club
3. Cement & concrete products(when crusher is not used)
4. Coir(without bleaching/dyeing)
5. Concrete batching plants
6. Engineering workshop & general fabrication works (without any chemical treatment)
7. Foam bed, latex thread
8. Rubber Gloves other than that for surgical/medical purpose
9. Granite/marble cutting, mosaic tiles
10. Laundry
11. Pressure testing units
12. Rubberized coir mattresses
13. Tissue culturing
14. Water theme park



SABAH NAZEEMUDEEN
Environmental Engineer

SABAH NAZEEMUDEEN
Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE, THIRUVANANTHAPURAM
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O,THIRUVANANTHAPURAM -695 004
ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



PCBDTM/397/2024-EE

Date: 19/06/2026

CN No. 01 /2026

Regd. with A/D.

CLOSURE INTENTION NOTICE

- Ref: 1) Consent No. PCB/TVM-DO/ICO/PLF/487/2012 dated 02/11/2012 with validity upto 31/08/2015
- 2) Complaints received against the unit
- 3) Order dated 12/01/2026 in OA No. 04 of 2026 before the Honourable National Green Tribunal
- 4) Inspection conducted on 25/03/2026
- 5) This office letter of even no. dated 26/03/2026
- 6) Reply from KEPCO dated 01/04/2026

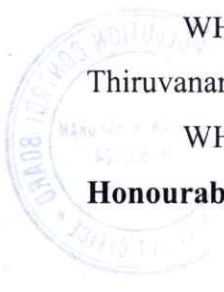
WHEREAS M/s. KERALA STATE POULTRY DEVELOPMENT CORPORATION LTD. (KEPCO), Broiler breeding farm at Kudappanakunnu, Thiruvananthapuram (hereinafter referred to as 'the industry') comes under the purview of the Board under the Water (Prevention & Control of Pollution) 1974, the Air (Prevention & Control of Pollution) Act, 1981, and the Environmental Protection Act, 1986, and is therefore bound to comply with the Rules laid there under;

WHEREAS the industry had obtained Integrated Consent to Operate - Renewal of the Board vide ref. (1) cited above and had validity up to 31/08/2015;

WHEREAS continuous complaints had been received against the unit regarding unhygienic conditions and bad odour;

WHEREAS a letter dated 12/12/2024 was forwarded to the Secretary, Thiruvananthapuram Corporation for taking necessary action;

WHEREAS an inspection based on OA No. 04 of 2026 filed before the Honourable NGT was conducted on 25.03.2026 by the Board officials;



[Signature]

SABAH NAZEEMUDEEN
Environmental Engineer



WHEREAS a letter dated 26/03/2026 was issued to the Managing Director, Kerala State Poultry Development Corporation Limited, KEPCO to comply with the following directions:

- 1) Apply and obtain the consent of the Board through the website www.keralapcbonline.com.
- 2) Take urgent necessary measures to improve the hygienic conditions of the farm.
- 3) Adopt stringent measures to prevent nuisance due to odour and flies infestation.

WHEREAS the reply furnished vide ref. (6) in response to this office directions was found unsatisfactory;

AND WHEREAS the operation of the unit without the consent of the Board in violation of the prescribed norms is a culpable offense, and punishable as per the various sections of the aforementioned Acts and Rules;

NOW, THEREFORE, in exercise of the powers vested with the Board under **Section 33 A** of Water Act, 1974 & **Section 31 A** of Air Act, 1981, you are hereby directed to show cause, if any, **within 15 days** on receipt of this notice, why action including closure shall not be initiated against you for the above reasons and for operating the unit without obtaining the Integrated Consent to Operate of the Board.

For and on behalf of

KERALA STATE POLLUTION CONTROL BOARD

Sabah
Nazeemudeen
ENVIRONMENTAL ENGINEER

Digitally signed by Sabah
Nazeemudeen

Date: 2026.06.19 15:53:13 +05'30

To,
Managing Director
Kerala State Poultry Development Corporation Limited
Kepco - Pettah
Trivandrum -695024

Copy to,
Secretary
Thiruvananthapuram Corporation

SABAH NAZEEMUDEEN
Environmental Engineer

